

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-248 (PB)/2017

IN THE MATTER OF:

Grasim Industries Ltd.

.... Applicant

Vs.

Spentex Industries Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant : Mr. Arpan Behl & Ms. Priyank Mangal, Advocates

For the Respondent : Mr. Arvind Kumar, Ms. Henna George & Mr. Nikhil Palli, Advocates

ORDER

The order dated 22.08.2017 states that the arguments were heard and the parties requested for grant of some time for amicable settlement. Let the matter be posted for hearing before the Special Bench of Hon'ble Mr. R. Varadharajan, Member (J) and Ms. Deepa Krishan, Member (T) on 08.09.2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)